

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Criminal Revision No.562 of 2020**

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Samsool Khan @ Md. Shamsool Khan	...	...	<b>Petitioner</b>
<b>Versus</b>			
The State of Jharkhand	...	...	<b>Opposite Party</b>

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner	: Mr. Rohit, Adv.
For the State	: Md. Hatim, A.P.P.

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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**05/08.09.2021:** As a last chance, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

**(Rajesh Kumar, J.)**

Amar/-